

Review 28.2.33/2000

in

On No 22.7.52.

14/5/02

Hon. Mr. S. Jayal, A.M.
Hon. Mr. Rajagopal, J.M.

Sri A.C. Saxena mentioned that Review Petition No 2100 has become infunctious because further challenge of the order dt: 18.11.50 in On No. 22.7.52 before the High Court & the dismissal of the W.P. order has been implemented. The learned Counsel for respondents in review admit that the order stands implemented. The other review Petition No. 33/50 filed by the applicant has also become infunctious in view of the position mentioned above. Both Review Petitions therefore stand disposed of. No cost.

J.M.

A.M.